

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
LOK SABHA**

**UNSTARRED QUESTION NO. 487.
TO BE ANSWERED ON WEDNESDAY, THE 20TH JULY, 2022.**

CLOSURE OF BUSINESSES

487. SHRI GAURAV GOGOI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether the Government is aware that almost three lakh businesses have closed in Gujarat since the GST roll out and if so, the reasons therefor;
- (b) whether the Government is aware that smaller industries are compelled to shut down due to tedious compliance;
- (c) if so, whether the Government has conducted any study to evaluate the situation and plans to remedy it; and
- (d) if so, the detailed plan chalked out in this regard?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सोम प्रकाश)

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI SOM PARKASH)**

- (a): No such information is reported to Ministry of Commerce & Industry.
- (b) to (d): Government of India, along with States and Union Territories (UTs) has been working to reduce compliance burden on businesses. The objective of the exercise is to improve Ease of Doing Business by Simplifying, Rationalizing, Digitizing and Decriminalizing Government to Business Interfaces. As reported, more than 33,000 compliances have been simplified, rationalized digitized or decriminalized by Central Ministries/Departments and States/UTs combined, as part of this exercise. As per the Doing Business Report, 2020 (DBR) published by the World Bank in October, 2019, India's rank has improved from 142nd in the DBR, 2015 to 63rd in the DBR, 2020.

Further, DPIIT undertakes a comprehensive reform exercise called Business Reforms Action Plan (BRAP), wherein all the States and UTs are

assessed on the basis of implementation of designated reform parameters for improvement of business environment.

BRAP covers reform areas such as access to information and transparency, single window system, land administration and transfer of land and property, land allotment, environment registration enablers, construction permit enablers, labour regulation enablers, obtaining utility permits, paying taxes, inspection enablers, contract enforcement and other sector specific reforms. This exercise has facilitated information sharing between States and the Centre thereby promoting both competitive and cooperative federalism. Started in the year 2015, five editions of BRAP have been completed so far and States/UTs have been assessed accordingly and the latest edition of BRAP, 2022 is underway. As per the recent assessment released under BRAP, 2020, Gujarat falls under the category of 'Top Achievers'.
